

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.335/MP/2022

- Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25(1)(a) & 25(1)(b) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking in-principle approval for procurement of Emergency Restoration System (ERS) for Teestavalley Power Transmission Limited.
- Date of Hearing : **12.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Teestavalley Power Transmission Limited (TPTL)
- Respondents : PTC India Limited (PTCIL) and 13 Ors.
- Parties Present : Shri Anand Ganesan, Advocate, TPTL
Shri Vidhan Vyas, Advocate, SUL
Shri Jaideep Lakhtakia, SUL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval for the procurement of Emergency Restoration System (ERS). Learned counsel further submitted that, as such, no reply has been received from any of the Respondents in the matter, and the Petitioner has also filed an affidavit dated 29.6.2023 furnishing the details/clarification as called for vide Record of Proceedings for the hearing dated 8.6.2023. Learned counsel further submitted that although initially the provision for ERS under the Revised Project Cost Estimate (RCE-IV) was for Rs. 7.86 crore, the Petitioner has now indicated a revised estimated cost of Rs. 30.68 crore for one set of ERS comprising 16 nos. of towers on the basis of a budgetary quotation.

2. None was present on behalf of the Respondents despite notice.
3. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to furnish the following details/clarifications on affidavit within three weeks.
 - (a) Basis for arriving at the Estimated Cost of Rs. 30.68 crore for the ERS as now indicated;
 - (b) Approval of the Petitioner's Board of Directors;

- (c) Methodology to be followed for the Procurement of ERS by the Petitioner.
4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**